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Title: Papers laid on the Table of the House by Ministers/members.

HON. SPEAKER: Shri D.V. Sadananda Gowda – not present.

THE MINISTER OF RURAL DEVELOPMENT, MINISTER OF PANCHAYATI RAJ AND MINISTER OF DRINKING WATER AND SANITATION (SHRI CHAUDHARY BIRENDER SINGH): I beg to lay on the Table -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2013-2014.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2013-2014, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2013-2014.

[Placed in Library, See No. LT 1165/16/14]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Rural Management Anand, Anand, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Rural Management Anand, Anand, for the year 2013-2014.

[Placed in Library, See No. LT 1166/16/14]

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI SANTOSH KUMAR GANGWAR): I beg to lay on the Table –

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2013-2014.

[Placed in Library, See No. LT 1167/16/14]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2013-2014.

[Placed in Library, See No. LT 1168/16/14]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2013-2014.

[Placed in Library, See No. LT 1169/16/14]

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2013-2014.

(ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1170/16/14]

(b) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2013-2014.

(ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1171/16/14]

(c) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2013-2014.

(ii) Annual Report of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2013-2014 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1172/16/14]

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 13 of the Central Silk Board Act, 1948:-

(i) The Central Silk Board Employees Pension Fund (Amendment) Rules, 2014 published in Notification No. G.S.R. 174 in Gazette of India dated 16th August, 2014.

(ii) The Central Silk Board Contributory Provident Fund (Amendment) Rules, 2014 published in Notification No. G.S.R. 175 in Gazette of India dated 16th August, 2014.

[Placed in Library, See No. LT 1173/16/14]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2013-2014.

[Placed in Library, See No. LT 1174/16/14]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2013-2014.

[Placed in Library, See No. LT 1175/16/14]

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): I beg to lay on the Table –

(1) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 2014-2015.

[Placed in Library, See No. LT 1176/16/14]

(ii) Memorandum of Understanding between the SJVN Limited and the Ministry of Power for the year 2014-2015.

[Placed in Library, See No. LT 1177/16/14]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2013-2014.

(ii) Annual Report of the NHPC Limited, Faridabad, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1178/16/14]

(b) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2013-2014.

(ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1179/16/14]

(c) (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2013-2014.

(ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1180/16/14]

(d) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2013-2014.

(ii) Annual Report of the SJVN Limited, Shimla, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1181/16/14]

(e) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2013-2014.

(ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1182/16/14]

(f) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2013-2014.

(ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1183/16/14]

(g) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2013-2014.

(ii) Annual Report of the NHDC Limited, Bhopal, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1184/16/14]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

(i) The Central Electricity Regulatory Commission (Appointment of Consultants) (Second Amendment) Regulations, 2014 published in Notification No. L-7/1/0544(59)-CERC in Gazette of India dated 7th October, 2014.

(ii) The Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-term Open Access in Inter-State Transmission and related matters) (Fourth Amendment) Regulations, 2014 published in Notification No. L-1/(93)/2009-CERC in Gazette of India dated 21st August, 2014.

[Placed in Library, See No. LT 1185/16/14]

जल संसाधन, नदी विकास और गंगा जीर्णोद्धार मंत्रालय में राज्य मंत्री (श्री सांवर लाल जाट): महोदया, मैं कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

(1) डब्ल्यूएपीसीओएस लिमिटेड, नई दिल्ली के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।

(2) डब्ल्यूएपीसीओएस लिमिटेड, नई दिल्ली का वर्ष 2013-2014 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 1186/16/14]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1187/16/14]

- (b) (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2013-2014.
- (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1188/16/14]

- (c) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2013-2014.
- (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1189/16/14]

(2) A copy of the Notification No. G.S.R. 594(E) (Hindi and English versions) published in Gazette of India dated 20th August, 2014, delegating powers to the respective State Governments/Union Territories for registration, survey and certification of Indian fishing boats under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

[Placed in Library, See No. LT 1190/16/14]

(3) A copy of the Central Road Fund (State Roads) Rules, 2014 (Hindi and English versions) published in Notification No. S.O.531(E) in Gazette of India dated 24th July, 2014 under Section 13 of the Central Road Fund Act, 2000.

[Placed in Library, See No. LT 1191/16/14]

(4) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 1225(E) published in Gazette of India dated 7th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 07 (Rewa-Hanumana Section) in the State of Madhya Pradesh.
- (ii) S.O. 1380(E) published in Gazette of India dated 27th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Jalandhar-Barnala Section) in the State of Punjab.
- (iii) S.O. 1610(E) published in Gazette of India dated 26th June, 2014, making certain amendments in the Notification No. S.O. 43(E) dated 7th January, 2014.
- (iv) S.O. 1612(E) published in Gazette of India dated 26th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 111 (Bilaspur-Ambikapur Section) in the State of Chhattishgarh.
- (v) S.O. 1647(E) published in Gazette of India dated 30th June, 2014, making certain amendments in the Notification No. S.O. 1961(E) dated 24th August, 2011.
- (vi) S.O. 1835(E) published in Gazette of India dated 15th July, 2014, making certain amendments in the Notification No. S.O. 1988(E)

dated 27th August, 2011.

- (vii) S.O. 1879(E) published in Gazette of India dated 21st July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Chitradurga to Shimoga Section) in the State of Karnataka.
- (viii) S.O. 2059(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 457(E) dated 18th February, 2014.
- (ix) S.O. 2117(E) published in Gazette of India dated 22nd August, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 27 (Allahabad to Uttar Pradesh/Madhya Pradesh Border Section) in the State of Uttar Pradesh.
- (x) S.O. 2178(E) published in Gazette of India dated 28th August, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 216 (New National Highway No. 153) (Raigarh-Sarangarh-Saraipali Section) in the State of Chhattisgarh.
- (xi) S.O. 2217(E) to S.O. 2219(E) published in Gazette of India dated 3rd September, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 75E (Rewa-Sidhi Section) in the State of Madhya Pradesh.
- (xii) S.O. 2290(E) published in Gazette of India dated 9th September, 2014, authorising the Tahasildar, Pallahara, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 149 in the State of Odisha.
- (xiii) S.O. 2325(E) published in Gazette of India dated 12th September, 2014, making certain amendments in the Notification No. S.O. 1346(E) dated 20th May, 2014.
- (xiv) S.O. 2322(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 89 (Ajmer-Nagaur Section) in the State of Rajasthan.
- (xv) S.O. 2332(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 43 (Dhamtari-Jagdarpur Section) in the State of Chhattisgarh.
- (xvi) S.O. 2335(E) published in Gazette of India dated 12th September, 2014, making certain amendments in the Notification No. S.O. 2825(E) dated 23rd November, 2010.
- (xvii) S.O. 2323(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12A (Jabalpur-Madla-Chilpi Section) in the State of Madhya Pradesh.
- (xviii) S.O. 2330(E) and S.O. 2331(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 222 (Kalyan-Andhra Pradesh Border Section) in the State of Maharashtra.
- (xix) S.O. 2321(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Bhopal Section) in the State of Madhya Pradesh.
- (xx) S.O. 2329(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Nagaur-Jodhpur Section) in the State of Rajasthan.
- (xxi) S.O. 2324(E) published in Gazette of India dated 12th September, 2014, making certain amendments in the Notification No. S.O. 3084(E) dated 9th October, 2013.
- (xxii) S.O. 2491(E) published in Gazette of India dated 24th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Jodhpur-Pali Section) in the State of Rajasthan.
- (xxiii) S.O. 2400(E) and S.O. 2401(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 214 in the State of Andhra Pradesh.
- (xxiv) S.O. 2581(E) published in Gazette of India dated 1st October, 2014, making certain amendments in the Notification No. S.O. 3316(E) dated 31st October, 2013.
- (xxv) S.O. 2492(E) published in Gazette of India dated 24th September, 2014, entrusting Highway No. 89 in the State of Rajasthan to National Highway Authority of India.
- (xxvi) S.O. 2580(E) published in Gazette of India dated 1st October, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 111 in the State of Chhattisgarh.
- (xxvii) S.O. 2375(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 216 (New NH No. 153) (Raigarh, Sarangarh, Saraipali Section) in the State of Chhattisgarh.
- (xxviii) S.O. 333(E) published in Gazette of India dated 5th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (xxix) S.O. 498(E) published in Gazette of India dated 21st February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tirupati-Andhra Pradesh/Tamil Nadu Border Section) in the State of Andhra Pradesh.
- (xxx) S.O. 433(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (xxxi) S.O. 807(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

- (xxxii) S.O. 1138(E) published in Gazette of India dated 24th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (xxxiii) S.O. 1136(E) published in Gazette of India dated 24th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Vijayawada Bypass Section) in the State of Andhra Pradesh.
- (xxxiv) S.O. 1891(E) to S.O. 1893(E) published in Gazette of India dated 24th July, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxxv) S.O. 2060(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 1035(E) dated 7th May, 2010.
- (xxxvi) S.O. 2061(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 485(E) dated 26th February, 2010.
- (xxxvii) S.O. 2062(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxxviii) S.O. 2063(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 293(E) dated 31st January, 2013.
- (xxxix) S.O. 2064(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xl) S.O. 2065(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 2572(E) dated 14th November, 2011.
- (xli) S.O. 2066(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xlii) S.O. 2067(E) published in Gazette of India dated 14th August, 2014, containing corrigendum to the Notification No. S.O. 873(E) dated 4th March, 2014.
- (xliiii) S.O. 2204(E) and S.O. 2205(E) published in Gazette of India dated 2nd September, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xliv) S.O. 2206(E) published in Gazette of India dated 2nd September, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xlv) S.O. 2207(E) published in Gazette of India dated 2nd September, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xlvi) S.O. 2208(E) published in Gazette of India dated 2nd September, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xlvii) S.O. 2232(E) published in Gazette of India dated 5th September, 2014, declaring highways, mentioned therein, as new National Highways.
- (xlviii) S.O. 2233(E) published in Gazette of India dated 5th September, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xlix) S.O. 2234(E) published in Gazette of India dated 5th September, 2014, omitting New National Highway No. 147A and entries relating thereto as new National Highways.
- (l) S.O. 2235(E) published in Gazette of India dated 5th September, 2014, entrusting Highway No. 102A in the State of Manipur to National Highway and Infrastructure Development Corporation Limited.
- (li) S.O. 2236(E) published in Gazette of India dated 5th September, 2014, making certain amendments in the Notification No. S.O. 1230(E) dated 16th May, 2013.
- (lii) S.O. 2237(E) published in Gazette of India dated 5th September, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (liii) S.O. 1374(E) published in Gazette of India dated 27th May, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 217 in the State of Odisha.
- (liv) S.O. 1118(E) published in Gazette of India dated 22nd April, 2014, authorising Tahasildar, Bolangir, as the competent authority to acquire land for building, maintenance, management and operation of bypass of National Highway Nos 26 & 57 in the State of Odisha.
- (lv) S.O. 79(E) published in Gazette of India dated 13th January, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 86 Ext. (New NH No. 146) in the State of Madhya Pradesh.
- (lvi) S.O. 3704(E) published in Gazette of India dated 18th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (lvii) S.O. 3755(E) published in Gazette of India dated 20th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (lviii) S.O. 3674(E) published in Gazette of India dated 17th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.

- (lix) S.O. 3813(E) published in Gazette of India dated 26th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (lx) S.O. 3504(E) published in Gazette of India dated 27th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Ext. (Bhopal to Sanchi Section) in the State of Madhya Pradesh.
- (lxi) S.O. 1511(E) published in Gazette of India dated 13th June, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxii) S.O. 1512(E) published in Gazette of India dated 13th June, 2014, making certain amendments in the Notification No. S.O. 767(E) dated 4th March, 2014.
- (lxiii) S.O. 1513(E) published in Gazette of India dated 13th June, 2014, declaring highway, mentioned therein, as new National Highway.
- (lxiv) S.O. 1514(E) published in Gazette of India dated 13th June, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (lxv) S.O. 1515(E) published in Gazette of India dated 13th June, 2014, declaring highways, mentioned therein, as new National Highways.
- (lxvi) S.O. 1516(E) published in Gazette of India dated 13th June, 2014, rescinding Notification No. S.O. 2794(E) dated 16th September, 2013.
- (lxvii) S.O. 1517(E) published in Gazette of India dated 13th June, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxviii) S.O. 1518(E) published in Gazette of India dated 13th June, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxix) S.O. 1519(E) published in Gazette of India dated 13th June, 2014, declaring highways, mentioned therein, as new National Highways.
- (lxx) S.O. 1520(E) published in Gazette of India dated 13th June, 2014, containing corrigendum to the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxi) S.O. 1521(E) published in Gazette of India dated 13th June, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (lxxii) S.O. 1522(E) published in Gazette of India dated 13th June, 2014, declaring highways, mentioned therein, as new National Highways.
- (lxxiii) S.O. 1670(E) published in Gazette of India dated 2nd July, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxiv) S.O. 1671(E) published in Gazette of India dated 2nd July, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxv) S.O. 1672(E) published in Gazette of India dated 2nd July, 2014, entrusting Highway Nos. 49 & 210 in the State of Tamil Nadu to National Highways Authority of India.
- (lxxvi) S.O. 1673(E) published in Gazette of India dated 2nd July, 2014, making certain amendments in the Notification No. S.O. 1297(E) dated 24th November, 2004.
- (lxxvii) S.O. 1674(E) published in Gazette of India dated 2nd July, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxviii) S.O. 1833(E) published in Gazette of India dated 15th July, 2014, entrusting Highway Nos. 23 & 200 in the State of Tamil Nadu to National Highways Authority of India.
- (lxxix) S.O. 1834(E) published in Gazette of India dated 15th July, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxx) S.O. 2413(E) published in Gazette of India dated 17th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (lxxxi) S.O. 2317(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Kolkata-Chennai Corridor) in the State of Andhra Pradesh.
- (lxxxii) S.O. 2405(E) published in Gazette of India dated 17th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 44 in the State of Andhra Pradesh.
- (lxxxiii) S.O. 330(E) published in Gazette of India dated 5th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (lxxxiv) S.O. 808(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (lxxxv) S.O. 2119(E) published in Gazette of India dated 22nd August, 2014, making certain amendments in the Notification No. S.O. 2429(E) dated 2nd August, 2013.
- (lxxxvi) S.O. 2848(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (lxxxvii) S.O. 2582(E) published in Gazette of India dated 1st October, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 67 in the State of Andhra Pradesh.

- (lxxxviii) S.O. 2596(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 98 (Patna-Mahabalipur-Arwal-Aurangabad-Hariharganj Section) in the State of Bihar.
- (lxxxix) S.O. 2621(E) and S.O. 2624(E) published in Gazette of India dated 29th August, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 113 in the State of Rajasthan.
- (xc) S.O. 1715(E) published in Gazette of India dated 17th June, 2013 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (xci) S.O. 1725(E) published in Gazette of India dated 17th June, 2013 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Kiratpur-Bilaspur Section) in the State of Himachal Pradesh.
- (xcii) S.O. 124(E) published in Gazette of India dated 17th January, 2014 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.
- (xciii) S.O. 3289(E) and S.O. 3290(E) published in Gazette of India dated 31st October, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 200 in the State of Odisha.
- (xciv) S.O. 3291(E) published in Gazette of India dated 31st October, 2013, making certain amendments in the Notification No. S.O. 2619(E) dated 30th October, 2012.
- (xcv) S.O. 3295(E) published in Gazette of India dated 31st October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30A (Fatuha-Harnaut-Barh Section) in the State of Bihar.
- (xcvi) S.O. 2992(E) published in Gazette of India dated 3rd October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 201 (Nabarangpur-Kokasara Section) in the State of Odisha.
- (xcvii) S.O. 2618(E) to S.O. 2620(E) published in Gazette of India dated 29th August, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 98 (Patna-Mahabalipur-Arwal-Aurangabad-Hariharganj Section) in the State of Bihar.
- (xcviii) S.O. 1933(E) published in Gazette of India dated 1st July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 106 (Birpur-Bihpur Section) in the State of Bihar.
- (xcix) S.O. 2595(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 98 (Patna-Mahabalipur-Arwal-Aurangabad- Hariharganj Section) in the State of Bihar.

[Placed in Library, See No. LT 1192/16/14]

- (5) Nine statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xciii) to (xcix) of (4) above.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-

- (i) The National Highways Authority of India (the term of office and other conditions of service of Members Amendment Rules, 2014 published in Notification No. G.S.R. 604(E) in Gazette of India dated 21st August, 2014.
- (ii) The National Highways Authority of India (the term of office and other conditions of service of Members Second Amendment Rules, 2014 published in Notification No. G.S.R. 665(E) in Gazette of India dated 17th September, 2014.

[Placed in Library, See No. LT 1193/16/14]

- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2013-2014.

[Placed in Library, See No. LT 1194/16/14]

- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, Kandla, for the year 2013-2014.

[Placed in Library, See No. LT 1195/16/14]

- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2013-2014, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kandla Port Trust, Kandla, for the year 2013-2014.

[Placed in Library, See No. LT 1196/16/14]

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Madam, I beg to lay on the Table:--

(1) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India--

- (i) Report No.245--"Arrears and Backlog: Creating Additional Judicial (wo)manpower--"July, 2014.

[Placed in Library, See No. LT 1160/16/14]

- (ii) Report No.246--"Amendments to the Arbitration and Conciliation Act, 1996--"August, 2014.

[Placed in Library, See No. LT 1161/16/14]

- (iii) Report No.247--"Sections 41 to 48 of the Indian Succession Act, 1925--"Proposed Reforms--"September, 2014.

[Placed in Library, See No. LT 1162/16/14]

- (iv) Report No.248--"Obsolete Laws: Warranting Immediate Repeal' (Interim Report)--"September, 2014.

[Placed in Library, See No. LT 1163/16/14]

(2) A copy of the 10th Annual Statement (Hindi and English versions) on the Pending Law Commission Reports--"(December, 2014).

[Placed in Library, See No. LT 1164/16/14]

12.08 hrs

MESSAGES FROM RAJYA SABHA